

General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 1664/18/24]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 84 of the Food Safety and Standards Act, 2006: -

(a) Annual Report and Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 1113/18/24]

IV. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1114/18/24]

(ii) (a) Annual Report and Accounts of the All India Institute of Speech and Hearing (AIISH), Mysore, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1665/18/24]

I. Notifications of the Ministry of Finance

II. Reports and Accounts (2023-24) of GSTN, New Delhi, various Insurance Companies, Companies, Corporation and Liquidator's Report (01.04.2024 to 30.06.2024) on voluntary winding up of the Industrial Investment Bank of India

(IIBI) Limited, Kolkata and related papers

- III. Reports and Accounts (2023-24) of PFRDA, New Delhi; IFSCA; NHB, New Delhi; LIC, Mumbai and various regional rural Banks and related papers**
- IV. Report (December, 2024) on the Action Taken pursuant to the recommendations of JPC on Stock Market Scam**
- V. Reports and Accounts (2023-24) IEG, Delhi; NIPFP, New Delhi; and AJNIFM, Faridabad, Haryana and related papers**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

(1) SEBI/LAD-NRO/GN/2024/197., dated the 2nd August, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2024.

(2) SEBI/LAD-NRO/GN/2024/198., dated the 6th August, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 1144/18/24]

(3) SEBI/LAD-NRO/GN/2024/199., dated the 21st August, 2024, publishing the Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2024.

(4) SEBI/LAD-NRO/GN/2024/201., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2024.

[Placed in Library. For (3) and (4), see No. L. T. 861/18/24]

(5) SEBI/LAD-NRO/GN/2024/203., dated the 5th September, 2024, publishing the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2024.

(6) SEBI/LAD-NRO/GN/2024/205., dated the 18th September, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2024.

(7) SEBI/LAD-NRO/GN/2024/207., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Infrastructure

Investment Trusts) (Third Amendment) Regulations, 2024.

(8) SEBI/LAD-NRO/GN/2024/208., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2024.

[Placed in Library. For (5) to (8), see No. L. T. 1144/18/24]

(ii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992: -

(1) SEBI/LAD-NRO/GN/2024/196., dated the 30th July, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment) Regulations, 2024.

(2) SEBI/LAD-NRO/GN/2024/202., dated the 29th August, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 862/18/24]

(3) SEBI/LAD-NRO/GN/2024/206., dated the 25th September, 2024, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 1144/18/24]

(iii). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/195., dated the 26th July, 2024, notifying the commencement of the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022 with effect from 01.11.2024, issued under clause (g) of sub-section (2) of Section 11, clauses (d) and (e) of Section 12A and Section 30 of Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L. T. 861/18/24]

(iv). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/200., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L. T. 863/18/24]

(v). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999: -

- (1) FEMA.396(3)/2024-RB., dated the 7th August, 2024, publishing the Foreign Exchange Management (Debt Instruments) (Third Amendment) Regulations, 2024.
- (2) S.O. 3492(E)., dated the 16th August, 2024, Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2024.
- (3) G.S.R. 566 (E)., dated the 12th September, 2024, publishing the Foreign Exchange (Compounding Proceedings) Rules, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 870/18/24]

(vi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019: -

- (1) IFSCA/GN/2024/004., dated the 11th July, 2024, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2024.
- (2) IFSCA/GN/2024/007., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Procedure for Authority Meetings) (Amendment) Regulations, 2024.
- (3) IFSCA/GN/2024/008., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Investment by International Financial Services Centre Insurance Office) (Amendment) Regulations, 2024.
- (4) IFSCA/GN/2024/010., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (4), see No. L. T. 864/18/24]

(vii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019 and sub-section (3) of Section 38 of the Payment and Settlement Systems Act, 2007: -

- (1) IFSCA/GN/2024/005., dated the 18th July, 2024, publishing the International Financial Services Centres Authority (Board for Regulation

and Supervision of Payment and Settlement Systems) Regulations, 2024.

(2) IFSCA/GN/2024/009., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Payment and Settlement Systems) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 864/18/24]

(viii). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/006., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Listing) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019 and Section 31 of the Securities and Exchange Board of India Act, 1992.

(ix). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/011., dated the 1st November, 2024, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) (Amendment) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019, sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. For (viii) and (ix), see No. L. T. 864/18/24]

(x). A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 650(E)., dated the 21st October, 2024, publishing the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of Service of Chairperson and other members) Amendment Rules, 2024, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L. T. 743/18/24]

(xi). A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HR/P&PMD/SPL/SP/2024-25/7., dated the 4th November, 2024, publishing the State Bank of India Employees' Pension Fund (Second Amendment) Regulations, 2024, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L. T. 742/18/24]

(xii). A copy each (in English and Hindi) of the following Notifications of the Ministry

of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:

- (1) UBI:HR:16061 (E) ., dated the 28th August, 2024, publishing the Union Bank of India (Employees') Pension (Amendment) Regulations, 2024.
- (2) HRMD/PEN/001/2024 ., dated the 10th September, 2024, publishing the Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2024.
- (3) HO:HR:TBD:2024-25:01 (E) ., dated the 25th September, 2024, publishing the Bank of India (Employees') Pension (Amendment) Regulations, 2024.
- (4) No. Pen/01/2024 (E) ., dated the 12th October, 2024, publishing the Indian Bank (Employees') Pension (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (4), see No. L. T. 740/18/24]

(xiii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda: -

- (1) G.S.R. 503(E) ., dated the 16th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (2) G.S.R. 525(E) ., dated the 30th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (3) G.S.R. 532(E) ., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (4) G.S.R. 533(E) ., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 492(E), dated the 30th June, 2022.
- (5) G.S.R. 534(E) ., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 498(E), dated the 30th June, 2022.
- (6) G.S.R. 575(E) ., dated the 17th September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (7) G.S.R. 667(E) ., dated the 28th October, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017.

[Placed in Library. For (1) to (7), see No. L. T. 858/18/24]

- (8) G.S.R. 716(E) ., dated the 19th November, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017, under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library. See No. L. T. 1147/18/24]

(xiv). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 664(E) ., dated the 24th October, 2024, amending the Fourth Schedule to the Central Excise Act, 1944, under Section 38 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 858/18/24]

(xv). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No.G.S.R. 517(E) ., dated the 23rd August, 2024, amending the Principal Notification No. G.S.R. 792(E), dated the 20th October, 2023, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 860/18/24]

(xvi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 516(E) ., dated the 23rd August, 2024, levying anti-dumping duty on “Chlorinated Polyvinyl Chloride Resin (CPVC) whether or not further processed into compound” imported from China PR and Korea RP, for 5 years pursuant to Sunset Review Final Findings issued by DGTR.
- (2) G.S.R. 598(E) ., dated the 27th September, 2024, imposing definitive anti-dumping duty on imports of “Isobutylene-Isoprene Rubber (IIR)” originating in or exported from China PR, Russia, Saudi Arabia, Singapore and USA for a period of five years on recommendation of DGTR.
- (3) G.S.R. 599(E) ., dated the 27th September, 2024, imposing Anti-Dumping duty on “Anodized Aluminium Frames for Solar Panels/Modules” originating in or exported from China PR, for period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (4) G.S.R. 651(E) ., dated the 21st October, 2024, levying anti-dumping duty on imports of “Unframed Glass Mirror” from China PR for a period of 5 years from the date of notification.
- (5) G.S.R. 655(E) ., dated the 22nd October, 2024, levying anti-dumping duty on “Thermoplastic Polyurethane (TPU)” imported from China PR for 5 years pursuant to final findings issued by DGTR.
- (6) G.S.R. 657(E) ., dated the 22nd October, 2024, levying anti-dumping duty on “Cellophane Transparent Film” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.

- (7) G.S.R. 658(E).., dated the 22nd October, 2024, levying anti-dumping duty on “Sulphur Black” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (8) G.S.R. 659(E).., dated the 22nd October, 2024, levying anti-dumping duty on “Isopropyl Alcohol” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (9) G.S.R. 683(E).., dated the 4th November, 2024, imposing anti-dumping duty on “Welded Stainless-Steel Pipes and Tubes” originating in or exported from Thailand and Vietnam, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (10) G.S.R. 695(E).., dated the 11th November, 2024, levying anti-dumping duty on “Epichlorohydrin” imported from China PR Korea RP and Thailand, for 5 years pursuant to Final Findings issued by DGTR.

[Placed in Library. For (1) to (10), see No. L. T. 859/18/24]

- (11) G.S.R. 725(E).., dated the 22nd November, 2024, amending the Principal Notification No. G.S.R. 216(E), dated the 27th March, 2021.

[Placed in Library. See No. L. T. 1146/18/24]

(xvii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 559(E).., dated the 10th September, 2024, imposing Countervailing Duty on “Welded Stainless Steel Pipes and Tubes” originating in or exported from China PR and Vietnam, for a further of 5 years, in pursuance of final findings issued by (DGTR).
- (2) G.S.R. 562(E).., dated the 11th September, 2024, continuing levy of Countervailing Duty on Atrazine Technical originating in or exported from China PR, for of 5 years pursuant to Sunset Review Final Findings issued by (DGTR).
- (3) G.S.R. 608(E).., dated the 4th October, 2024, amending the Principal Notification No. G.S.R. 18(E), dated the 8th January, 2020.

[Placed in Library. For (1) to (3), see No. L. T. 859/18/24]

(xviii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 25 of the Customs Act,1962 and Section 3 of the Customs Tariff Act, 1975, along with

Explanatory Memoranda:-

- (1) G.S.R. 546(E).., dated the 6th September, 2024, rescinding the Notification No. G.S.R. 152(E), dated the 1st March, 2011.
- (2) G.S.R. 705(E).., dated the 13th November, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 860/18/24]

(xix). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) S.O. 3485(E).., dated the 14th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (2) S.O. 3720(E).., dated the 30th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (1) and (2), see No. L. T. 1145/18/24]

- (3) G.S.R. 531(E).., dated the 31st August, 2024, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 860/18/24]

- (4) G.S.R. 536(E).., dated the 4th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 531(E), dated the 31st August, 2024.

[Placed in Library. See No. L. T. 1666/18/24]

- (5) S.O. 3945(E).., dated the 13th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

- (6) G.S.R. 573(E).., dated the 13th September, 2024, amending the various Principal Notifications, as mentioned therein.

[Placed in Library. See No. L. T. 860/18/24]

- (7) S.O. 4239(E).., dated the 26th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

- (8) G.S.R. 600(E).., dated the 27th September, 2024, amending the Principal

Notification No. G.S.R. 153(E), dated the 1st March, 2011.

[Placed in Library. See No. L. T. 860/18/24]

(9) S.O. 4267(E) ., dated the 30th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(10) G.S.R. 604(E) ., dated the 30th September, 2024, amending the various Principal Notifications, as mentioned therein.

[Placed in Library. See No. L. T. 860/18/24]

(11) S.O. 4535(E) ., dated the 15th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(12) G.S.R. 660(E) ., dated the 22nd October, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.

[Placed in Library. See No. L. T. 860/18/24]

(13) S.O. 4642(E) ., dated the 23rd October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(14) G.S.R. 663(E) ., dated the 23rd October, 2024, directing that the whole of the duty of customs leviable under the First Schedule of the Customs Tariff Act, 1975, if any payable on the import of the said goods, during the period from 1st July, 2017 to 1st February, 2022, but for the said practice, shall not be required to be paid in respect of import of the said goods.

[Placed in Library. See No. L. T. 860/18/24]

(15) S.O. 4777(E) ., dated the 30th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(16) G.S.R. 679(E) ., dated the 30th October, 2024, publishing the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 860/18/24]

(17) S.O. 4906(E) ., dated the 12th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

(18) S.O. 4919(E) ., dated the 13th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

(19) S.O. 4931(E) ., dated the 14th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (17) to (19), see No. L. T. 1145/18/24]

(20) Ad-hoc Exemption Order No. 6 of 2024, dated the 18th October, 2024, requesting for ad-hoc exemption from payment of Customs Duty on humanitarian assistance to Zimbabwe, Malawi, Zambia and Namibia in the form of food grains.

[Placed in Library. See No. L. T. 1667/18/24]

(xx). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 612(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 710(E), dated the 28th June, 2017.

(2) G.S.R. 615(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 713(E), dated the 28th June, 2017.

(3) G.S.R. 624(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 704(E), dated the 28th June, 2017.

(4) G.S.R. 631(E) ., dated the 9th October, 2024, publishing the Union Territory Goods and Services Tax (Ladakh) Rules, 2024.

[Placed in Library. For (1) to (4), see No. L. T. 812/18/24]

(xxi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda: -

(1) G.S.R. 638(E) ., dated the 15th October, 2024, publishing the Income-tax Amendment (Seventh Amendment) Rules, 2024.

(2) G.S.R. 639(E) ., dated the 15th October, 2024, publishing the Income-tax (Eighth Amendment) Rules, 2024.

(3) G.S.R. 645(E) ., dated the 16th October, 2024, publishing the Income-tax (Ninth Amendment) Rules, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 869/18/24]

(xxii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 618(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 702(E), dated the 28th June, 2017.
- (2) G.S.R. 621(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 703(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 812/18/24]

(xxiii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 613(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 666(E), dated the 28th June, 2017.
- (2) G.S.R. 616(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 669(E), dated the 28th June, 2017.
- (3) G.S.R. 625(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 685(E), dated the 28th June, 2017.

[Placed in Library. For (1) to (3), see No. L. T. 813/18/24]

(xxiv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 619(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 683(E), dated the 28th June, 2017.
- (2) G.S.R. 622(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 684(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 813/18/24]

(xxv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central

Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) S.O. 4268(E) ., dated the 30th September, 2024, notifying the Principal Bench of GST Appellate Tribunal to hear cases of anti-profiteering.
- (2) S.O. 4269(E) ., dated the 30th September, 2024, appointing 1st day of April, 2025 as the date from which the Authority referred to in Section 171 of the said Act shall not accept any request for examination as to whether input tax credits availed by any registered person or the reduction in the tax rate have actually resulted in a commensurate reduction in the price of the goods or services or both supplied by that registered person.
- (3) G.S.R. 626(E) ., dated the 8th October, 2024, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2024.
- (4) S.O. 4372(E) ., dated the 8th October, 2024, notifying the date under sub-section (1) of Section 128A of CGST Act.
- (5) S.O. 4373(E) ., dated the 8th October, 2024, notifying the special procedure under Section 148 of the CGST Act for rectification of demand orders issued for contravention of Section 16(4) of the said Act.
- (6) S.O. 4374(E) ., dated the 8th October, 2024, waiving the late fee for late filing of NIL FORM GSTR-7.
- (7) G.S.R. 611(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 673(E), dated the 28th June, 2017.
- (8) G.S.R. 614(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 676(E), dated the 28th June, 2017.
- (9) G.S.R. 617(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 690(E), dated the 28th June, 2017.
- (10) G.S.R. 620(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 691(E), dated the 28th June, 2017.
- (11) G.S.R. 623(E) ., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 692(E), dated the 28th June, 2017.
- (12) G.S.R. 628(E) ., dated the 9th October, 2024, amending the Principal Notification No. G.S.R. 607(E), dated the 19th June, 2017.
- (13) G.S.R. 629(E) ., dated the 9th October, 2024, amending the Principal Notification No. G.S.R. 868(E), dated the 13th September, 2018.
- (14) G.S.R. 713(E) ., dated the 18th November, 2024, extending due date for filing of return in FORM GSTR-3B for the month of October, 2024 for the persons registered in the States of Maharashtra and Jharkhand.

[Placed in Library. For (1) to (14), see No. L. T. 811/18/24]

(xxvi). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification number G.S.R. 419(E) ., dated the 19th July, 2024, publishing the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2024, under Section 74 of the Prevention of Money-laundering Act, 2002, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 867/18/24]

(xxvii). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 580(E) ., dated the 19th September, 2024, amending the First Schedule of the Customs Tariff Act, 1975, under sub-section (2) of Section 11A of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 865/18/24]

(xxviii). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 454(E) ., dated the 29th July, 2024, notifying Appointing and Disciplinary/Appellate Authority for penalty for Group “B” and Group “C” posts in the Goods and Services Tax Appellate Tribunal (GSTAT), framed under sub-rule (2) of rule 9, clause (b) of sub-rule (2) of the rule 12 and sub-rule (1) of rule 24 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 866/18/24]

(xxix). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 584(E) ., dated the 20th September, 2024, publishing the Direct Tax *Vivad se Vishwas* Rules, 2024, under sub-section (3) of Section 99 of the Finance Act, 2024, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 868/18/24]

(xxx). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under clause (b) sub-section (2) of Section 1 of the Finance Act, 2024, along with Explanatory Memoranda: -

- (1) S.O. 3161(E) ., dated the 6th August, 2024, notifying the commencement of the provisions of Section 13 of the Finance Act, 2024, with effect from 01.10.2024 and the provisions of Sections 11 and 12 of the said Act, with effect from 01.04.2025.

[Placed in Library. See No. L. T. 814/18/24]

- (2) S.O. 4253(E) ., dated the 27th September, 2024, notifying the

commencement of the provisions of Sections 118, 142, 148 and 150 of the Finance Act, 2024, with effect from the date of publication of this notification in the Official Gazette and the provisions of Sections 114 to 117, 119 to 141, 143 to 147, 149 and 151 to 157 of the said Act, with effect from 01.11.2024.

[Placed in Library. *See* No. L. T. 811/18/24]

(xxxi). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 601(E)., dated the 27th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 584(E), dated the 20th September, 2024.

[Placed in Library. *See* No. L. T. 802/18/24]

II. (A). A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Explanatory Memorandum on the above Report.

[Placed in Library. *See* No. L. T. 802/18/24]

- (ii) (a) Fifty-second Annual Report and Accounts of General Insurance Corporation (GIC) of India, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 1668/18/24]

- (iii) (a) Annual Report and Accounts of the New India Assurance Company Limited, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 803/18/24]

- (iv) (a) Annual Report and Accounts of the National Insurance Company Limited, Kolkata, West Bengal, for the year 2023-24, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1669/18/24]

(v) (a) Annual Report and Accounts of the United India Insurance Company Ltd., Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 799/18/24]

(vi) (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 804/18/24]

(vii) (a) Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, West Bengal for the period from 01.04.2024 to 30.06.2024, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.04.2024 to 30.06.2024.

[Placed in Library. *See* No. L. T. 805/18/24]

(viii) (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Executive summary of above Report.

[Placed in Library. *See* No. L. T. 1150/18/24]

(ix) (a) Nineteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above corporation.
 [Placed in Library. See No. L. T. 797/18/24]

(x) (a) Annual Report and Accounts of the IFCI Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 (b) Report on the performance of the above Corporation, for the year 2023-24.

[Placed in Library. See No. L. T. 801/18/24]

III. (A). A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 46 of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013:-

(a) Annual Report and Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 809/18/24]

(B) A copy (in English and Hindi) of the Annual Accounts of International Financial Services Centres Authority (IFSCA) for the year 2023-24, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L. T. 1670/18/24]

(C) A copy each (in English and Hindi) of the following papers, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987: -

(a) Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the performance of the above Bank for the year 2023-24.

[Placed in Library. See No. L. T. 808/18/24]

(D) A copy each (in English and Hindi) of the following papers, under Section 29 of the Life Insurance Corporation Act, 1956: -

(i) (a) Sixty-seventh Annual Report and Annual Accounts of the Life Insurance Corporation of India (LIC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Corporation.
- (ii) Fifty-fourth Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2024.

[Placed in Library. *See* No. L. T. 1671/18/24]

(E) A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, together with the Auditor's Report on the Accounts for the year 2023-24, under sub-section (2) of Section 20 of the Regional Rural Banks Act, 1976: -

- (1) Andhra Pradesh Grameena Vikas Bank, Hanumakonda, Telangana;
 [Placed in Library. *See* No. L. T. 815/18/24]
- (2) Andhra PragathiGrameena Bank, Kadapa, Andhra Pradesh;
 [Placed in Library. *See* No. L. T. 816/18/24]
- (3) Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh;
 [Placed in Library. *See* No. L. T. 817/18/24]
- (4) Aryavart Bank, Lucknow, Uttar Pradesh;
 [Placed in Library. *See* No. L. T. 818/18/24]
- (5) Assam Gramin Vikash Bank, Guwahati, Assam;
 [Placed in Library. *See* No. L. T. 819/18/24]
- (6) BangiyaGramin Vikash Bank, Murshidabad, West Bengal;
 [Placed in Library. *See* No. L. T. 820/18/24]
- (7) Baroda Gujarat Gramin Bank, Vadodara, Gujarat;
 [Placed in Library. *See* No. L. T. 821/18/24]
- (8) Baroda Rajasthan KshetriyaGramin Bank, Ajmer, Rajasthan;
 [Placed in Library. *See* No. L. T. 822/18/24]
- (9) Baroda U.P. Bank, Gorakhpur, Uttar Pradesh;
 [Placed in Library. *See* No. L. T. 823/18/24]
- (10) Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh;
 [Placed in Library. *See* No. L. T. 824/18/24]

(11) Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;
[Placed in Library. *See No. L. T. 825/18/24*]

(12) Dakshin Bihar Gramin Bank, Patna, Bihar;
[Placed in Library. *See No. L. T. 826/18/24*]

(13) Ellaquaidehati Bank, Srinagar, Kashmir;
[Placed in Library. *See No. L. T. 827/18/24*]

(14) Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh;
[Placed in Library. *See No. L. T. 828/18/24*]

(15) J&K Grameen Bank, Jammu, UT of Jammu & Kashmir;
[Placed in Library. *See No. L. T. 829/18/24*]

(16) Jharkhand Rajya Gramin Bank, Ranchi, Jharkhand;
[Placed in Library. *See No. L. T. 830/18/24*]

(17) Karnataka Gramin Bank, Ballari, Karnataka;
[Placed in Library. *See No. L. T. 831/18/24*]

(18) Karnataka Vikas Grameena Bank, Dharwad, Karnataka;
[Placed in Library. *See No. L. T. 832/18/24*]

(19) Kerala Gramin Bank, Malappuram, Kerala;
[Placed in Library. *See No. L. T. 833/18/24*]

(20) Madhya Pradesh Gramin Bank, Indore, Madhya Pradesh;
[Placed in Library. *See No. L. T. 834/18/24*]

(21) Madhyanchal GraminBank, Sagar, Madhya Pradesh;
[Placed in Library. *See No. L. T. 835/18/24*]

(22) Maharashtra Gramin Bank, Aurangabad, Maharashtra;
[Placed in Library. *See No. L. T. 836/18/24*]

(23) Manipur Rural Bank, Imphal, Manipur;
[Placed in Library. *See No. L. T. 837/18/24*]

(24) Meghalaya Rural Bank, Shillong, Meghalaya;
[Placed in Library. *See* No. L. T. 838/18/24]

(25) Mizoram Rural Bank, Aizawl, Mizoram;
[Placed in Library. *See* No. L. T. 839/18/24]

(26) Nagaland Rural Bank, Kohima, Nagaland;
[Placed in Library. *See* No. L. T. 840/18/24]

(27) Odisha Gramya Bank, Bhubaneswar, Odisha;
[Placed in Library. *See* No. L. T. 841/18/24]

(28) Paschim Banga Gramin Bank, Howrah, West Bengal;
[Placed in Library. *See* No. L. T. 842/18/24]

(29) Prathama U.P. Gramin Bank, Moradabad, Uttar Pradesh;
[Placed in Library. *See* No. L. T. 843/18/24]

(30) PuduvaiBharathiar Grama Bank, Saram, Puducherry;
[Placed in Library. *See* No. L. T. 844/18/24]

(31) Punjab Gramin Bank, Kapurthala, Punjab;
[Placed in Library. *See* No. L. T. 845/18/24]

(32) Rajasthan MarudharaGramin Bank, Jodhpur, Rajasthan;
[Placed in Library. *See* No. L. T. 846/18/24]

(33) SaptagiriGrameenaBank,Chittoor, Andhra Pradesh;
[Placed in Library. *See* No. L. T. 847/18/24]

(34) Sarva Haryana Gramin Bank, Rohtak, Haryana;
[Placed in Library. *See* No. L. T. 848/18/24]

(35) Saurashtra Gramin Bank, Rajkot, Gujarat;
[Placed in Library. *See* No. L. T. 849/18/24]

(36) Tamil Nadu Grama Bank, Salem, Tamil Nadu;
[Placed in Library. *See* No. L. T. 850/18/24]

(37) Telangana Grameena Bank, Hyderabad, Telangana;
 [Placed in Library. *See No. L. T. 851/18/24*]

(38) Tripura Gramin Bank, Agartala, Tripura;
 [Placed in Library. *See No. L. T. 852/18/24*]

(39) Utkal Grameen Bank, Bolangir, Odisha;
 [Placed in Library. *See No. L. T. 853/18/24*]

(40) UttarbangakshetriyaGramin Bank, Coochbehar, West Bengal;
 [Placed in Library. *See No. L. T. 854/18/24*]

(41) Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;
 [Placed in Library. *See No. L. T. 855/18/24*]

(42) Uttarakhand Gramin Bank, Dehradun, Uttarakhand;
 [Placed in Library. *See No. L. T. 856/18/24*]

(43) Vidarbha Konkan Gramin Bank, Nagpur, Maharashtra;
 [Placed in Library. *See No. L. T. 857/18/24*]

IV. A copy (in English and Hindi) of the Forty-third Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto, (December, 2024).

[Placed in Library. *See No. L. T. 1672/18/24*]

V. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2023-24, together with Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.
 [Placed in Library. *See No. L. T. 1149/18/24*]

(ii) (a) Forty-eighth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.
 [Placed in Library. *See No. L. T. 810/18/24*]

- (iii) (a) Annual Report of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24.
- (b) Annual Accounts of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 807/18/24]

Report and Accounts (2023-24) of NIPER, Guwahati; NIPER, Raebareli and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:-

- (i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1117/18/24]

- (ii) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1118/18/24]

Reports and Accounts (2023-24) of Mumbai Port Authority, Mumbai; Kamarajar Port Limited, Chennai; Mumbai Port Authority Pension Fund Trust, Mumbai and related papers

पत्तन, पोत परिवहन और जलमार्ग मंत्रालय में राज्य मंत्री (श्री शान्तनु ठाकुर): महोदय, मैं महापत्तन प्राधिकरण अधिनियम, 2021 की धारा 44 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) One hundred forty-fifth Administration Report and Accounts of the Mumbai Port Authority, Mumbai, Maharashtra, for the year 2023-24.